No.151017/3/2005-JUS(M)
Government of India
Ministry of Law & Justice
(Department of Justice)

Jaisalmer House, New Delhi-11 Dated the 31 March, 2006

To

The Principal Accounts Officer, Department of Legal Affairs, Lok Nayak Bhawan, 7th floor, 'C' Wing, Khan Market, New Delhi-3

Subject: Fast Track Courts- Release of funds to states towards meeting expenditure on Fast Track Courts during the year 2005-2006.

Sir,

I am directed to convey the sanction of the President to the payment of Rs1,98,40,000/- (Rupees One crore Ninety eight lakhs and forty thousand only) during 2005-2006 to the State Government of Chhattisgarh under the Scheme of Fast Track Courts with 100% central assistance as approved by the Government of India.

- Out of the above said amount Rs.1,48,80,000/-(Rupees One crore forty eight lakhs and eighty thousand only) is towards recurring charges and Rs.49,60,000/-(Rupees Forty nine lakh and sixty seven only) is towards non-recurring charges like construction of court rooms, library, retiring rooms for judges etc.
- The expenditure involved is debitable to Demand No.63 Law and Justice during 2005-2006 under Major Head 2014 Administration of Justice Minor Head 00.105 Civil and Sessions Courts, 06 Fast Track Courts (FTCs) Object head 06.00.31 Grants in aid Non-Plan).
- 4. The concerned State Government is requested to utilize this amount during the current financial year 2005-2006. The details of the amount spent by the State Govt. alongwith audit certificate, utilization certificate in the prescribed format duly signed by the competent authority and physical achievements may please be sent to this department at the earliest & latest by the end of the stipulated period in this regard.. If the fund allocated is not utilised within the prescribed limit the same should be surrendered at the earliest.
- This issues with the concurrence of IF wing, Ministry of Law and Justice. Their Dy.NO231/06 dated 23.3.2006. refers in this regard.

Yours faithfully,

(Rita Chatterjee) Director (HC&J)

23385346 - Neeraj Katiyar D.O. No. J-12012/3/2005-JR Dateson 246 + 3. J. Q. about Government of India Ministry of Law and Justice (Department of Justice) Jaisalmer House, Mansingh Road New Delhi- 110 011. March 2 4, 2006. To The Principal Accounts Officer Department of Legal Affairs Lok Nayak Bhavan, 7th Floor, "C" Wing Khan Market New Delhi- 110 003. The following the state of the Subject: Centrally Sponsored Scheme relating to development of infrastructural facilities for the judiciary (Family Courts) release of Central share to the Government of Chhattisgarh during 2005-2006 towards running expenditure for five Family Courts (2 at Raipur, 3 at Durg) - Non-Plan side. Sir, I am directed to convey the sanction of the President to the payment of Rs.25 lakhs (Rupees twenty five lakks only) during 2005-2006 as Central share to Government of Chhattisgarh under the Centrally Sponsored Scheme towards running expenditure on the Family Courts in respect of five family courts (2 at Raipur, 3 at Durg) established during 2004-2005. The expenditure involved is debitable to Demand No. 63 during 2005-2006 under Major Head 3601 - Grants-in-aids to State Governments (Major Head): 01-Non-Plan Grants - 01.104 Administration of Justice - Special Courts. The concerned State Government is requested to utilize this amount alongwith the matching State's share, during the current financial year 2005-2006. The details of the amount spent by the State Government, alongwith audit certificate, utilization certificate duly signed by the Secretary of the concerned Department in the prescribed format and physical achievement, may please be sent to this Department within 12 months of the closure of the financial year. The grant presently being released will be regulated in terms of provisions of General Financial Rules. This issues with the concurrence of I.F. Wing, Legislative Deptt. vide their Dy. No. 494/2006-B&A, dated 17.3.2006. Yours faithfully, (Rita Chatterjee) Director (HC&J) TELE. 2338 1496

No. J-12012/3/2005-JR Government of India Ministry of Law and Justice (Department of Justice)

> Jaisalmer House, Mansingh Road New Delhi- 110 011. March 24, 2006..

To

The Principal Accounts Officer Department of Legal Affairs Lok Nayak Bhavan, 7th Floor, "C" Wing Khan Market, New Delhi- 110 003.

Subject:

Centrally Sponsored Scheme relating to development of infrastructural facilities for the judiciary (Family Courts)- release of Central share to the Government of Chhattisgarh during 2005-2006.

Sir.

I am directed to convey the sanction of the President to the payment of Rs. 90,00,000/- (Rupees ninety lakhs only) during 2005-2006 as Central share to Government of Chhattisgarh under the Centrally Sponsored Scheme for construction of Family Court buildings and residential accommodation for Family Court Judges in respect of nine new family courts [2 at Raipur, 4 at Durg and one each at Korba, Raigarh and Sarguja (Ambikapur)].

- 2. The expenditure involved is debitable to Demand No.63 during 2005-2006 under Major Head 3601 - Grants-in-aids to State Governments: 04-Grants to Centrally Sponsored Plan Scheme (Sub-Major Head) 04.891-Administration of Justice - Other Grants (Minor Head) 01-Grants for Infrastructural facilities for Judiciary - 01.00.31-Grants-in-aid (i) Other than North Eastern States.
- The concerned State Government is requested to utilize this amount alongwith 3. the matching State's share, during the current financial year 2005-2006. The details of the amount spent by the State Government, alongwith physical achievements, may please be sent to this Department alongwith the Utilisation Certificate (in prescribed format), within 12 months of the closure of the financial year. The grants presently being released will be regulated in terms of provisions of General Financial Rules.

This issues with the concurrence of I.F. Wing, Legislative Deptt.'s No. 494/2006-B&A, dated 17.3.2006.

Yours faithfully,

(Rita Chatterjee) Director (HC&J) Tele. 2338 1496